

## ANDHRA PRADESH STATE LEGAL SERVICES AUTHORITY

I Floor, Interim Judicial Complex,  
High Court of Andhra Pradesh  
Nelapadu, Amaravati- 522 237

DATE : 24-03-2022

### N O T I C E N O. 2/2022

Applications are invited from eligible candidates for the posts of other person (Member) in Permanent Lok Adalat established U/s. 22B of Legal Services Authorities Act 1987 at Ananthapuram, Chittoor, East Godavari at Rajamahendravaram, Guntur, Krishna at Machilipatnam and Prakasam at Ongole in the State of Andhra Pradesh.

Sl. No.	Name of the Post	Qualification	Number of Posts	Fee	Allowances
01.	Other person (Member)	Graduate with adequate experience in Public Utility Services	06	Sitting fee Rs.2000/- per sitting	Such Travelling & Daily Allowances on official tour as are admissible to group 'A' Officers of Central Government and Conveyance Allowance of Rs.5000/- per month

The following are the Public Utility Services as declared for the purpose of the Legal Services Authorities Act, 1987 :

- (i) transport service for the carriage of passengers or goods by air, road or water ;
- (ii) postal, telegraph or telephone service ;
- (iii) supply of power, light or water to the public by any establishment ;
- (iv) system of public conservancy or sanitation ;
- (v) service in hospital or dispensary ;
- (vi) Insurance Service ;
- (vii) Education or Educational Institutions  
(inserted vide notification No.S.O.495(E) of Ministry of Law & Justice , Department of Justice, Govt. of India)
- (viii) Housing and Real Estate Services (inserted vide notification No.S.O.495(E) of Ministry of Law & Justice , Department of Justice, Govt. of India)

- (ix) Banking and other Financial Institutions  
(Declared as Public Utility Services by the State Government  
vide G.O.Rt. No.1839 Law (LA&J- Home Courts.A1) Dept. dt.12/12/2006)
- (x) National Rural Employment Guarantee Scheme  
(Declared as Public Utility Services by the State Government  
vide G.O. Rt. No.293 Law (LA&J- Home Courts.A1) Dept.  
dt.03-12-2009)

1. The applicant must be citizen of India ;
2. Age of applicant must be below 65 years as on 01-04-2022 ;
3. Application in prescribed form annexed herewith must reach to the Office of Andhra Pradesh State Legal Services Authority within 21 days of publication of Notice on APSLSA Website. The Authority shall not be responsible for delay caused by Post Office delivery ;
4. The application must accompany self addressed envelope with postal stamps of Registered Post and self attested certificates of experience if any and self attested matriculation certificate. These papers shall be subject to verification at the time of Interview ;
5. Interview of candidates shall be taken by Hon'ble Executive Chairman or person/persons authorised by Hon'ble Executive Chairman. Candidates who have worked with Legal Services Authority with satisfactory performance may be given preference ;
6. Decision of Hon'ble Executive Chairman APSLSA shall be final about selection and posting ;
7. The Members shall hold Office for a maximum term of five years or till attaining the age of 65 years whichever is earlier and shall not be eligible for re-appointment ;

  
(Chinnamsetty Raju)  
**MEMBER SECRETARY, APSLSA**

**Application for the post of ther person (Member) in  
Permanent Lok Adalat for Public Utility Services  
at Ananthapuram, Chittoor, East Godavari at Rajamahendravaram,  
Guntur, Krishna at Machilipatnam and Prakasam at Ongole  
in the State of Andhra Pradesh**

1. Post applied for : -----

2. Name : -----

3. Father's Name : -----

4. Address (Home District) : -----

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5. Address for Correspondence : -----

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6. Date of Birth : -----

7. Educational Qualifications : -----

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8. Previous Post/Posts held and tenure of holding such

Office (attach separate sheet if required) :

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9. Experience if any (attach separate sheet if required)

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Self attested  
recent  
Photograph

p.t.o.



10. I have been adjudged as insolvent (Yes/No) -----  
 I have been convicted (Yes/No) (if yes give details on separate paper)  
 Any case pending against you (if Yes give details of Case No./Section on separate Paper / No)-----  
 I am physically/mentally sick (Yes/No) -----  
 I have financial or other interest in Public Utility Services Institution of the District (Yes/No) -----  
 I have been removed from any Office for abusing my official position (Yes/No)-----  
 I have been attached with Legal Services Authority (Yes/No) ----- (If Yes, furnish details on separate paper)  
 I have been involved in active politics (Yes/No) -----.

Name -----

Mobile No. -----

Email -----

Age as on 01.04.2022

----- Years

----- Months

----- Days

11. Choice Districts, if any, in order of preference :

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**Declaration**

I ----- S/o -----

----- R/o -----

**To be filled by Office**

do hereby delare that the information given in this application is true to my knowledge and belief and nothing material has been concealed.

Received on -----

At -----a.m./p.m.

Place : -----

And entered in Register at

Date : -----

Serial No. -----

I undertake that I have not concealed any material information. I further undertake that in case at any stage I have been found guilty of concealing any material information, my candidature/subsequent appointment be cancelled with immediate effect.

**Receiving Officer**

**Signature of Applicant**